

**IN THE INCOME TAX APPELLATE TRIBUNAL  
MUMBAI BENCH "B", MUMBAI**

**BEFORE SHRI AMIT SHUKLA, HON'BLE JUDICIAL MEMBER**

**&**

**SHRI S. RIFAUR RAHMAN, HON'BLE ACCOUNTANT MEMBER**

**ITA NO. 09/MUM/2023 (A.Y:2012-13)**

ACIT – Circle – 4(1)(1) Room NO. 640, 6 <sup>th</sup> Floor Aayakar Bhavan, M.K. Road Mumbai - 400020	v.	M/s. BBH Communications India Private Limited 28, Dr. Ernest Borges Road Parel, Mumbai - 400012  <b>PAN: AADCB7259E</b>
<b>(Appellant)</b>		<b>(Respondent)</b>

**CORRIGENDUM TO ORDER DATED 27.03.2023**

1. An application dated 01<sup>st</sup> December, 2023 has been moved by the revenue requesting for passing corrigendum in the order passed by the Tribunal in ITA.No. 09/Mum/2023 dated 27.03.2023.
2. Appellant in its application stated that Income Tax Appeal Number (ITA No.) mentioned in cause title has been inadvertently mentioned as "ITA No. 09/MUM/2022" instead of "ITA No. 09/MUM/2023" and requested to rectify the defect.

3. On a perusal of the record, we find that a typographical error crept in the cause title in respect to Income Tax Appeal Number (ITA No.). Thus, Income Tax Appeal Number (ITA No.) be read as "ITA No. 09/MUM/2023" instead of "ITA No. 09/MUM/2022".

4. The above corrigendum be read as part of the order dated 27.03.2023.

**Corrigendum issued on 04<sup>th</sup> January, 2024**

**Sd/-**  
**(AMIT SHUKLA)**  
**JUDICIAL MEMBER**  
Mumbai / Dated 04/01/2024  
Giridhar, Sr.PS

**Sd/-**  
**(S. RIFAUR RAHMAN)**  
**ACCOUNTANT MEMBER**

**Copy of the Order forwarded to:**

1. The Appellant
2. The Respondent.
3. CIT
4. DR, ITAT, Mumbai
5. Guard file.

//True Copy//

BY ORDER

(Asstt. Registrar)  
**ITAT, Mum**